

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7354
ANSWERED ON:21.05.2012
RECOVERY OF TOLL ON BRIDGES
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any criteria for the levy of toll-tax on various bridges constructed on the National Highways;
- (b) if so, the details thereof;
- (c) whether there is any maximum time limit for the levy of toll-tax on such bridges;
- (d) if so, the details thereof;
- (e) whether the levy of such toll-tax stands terminated on the recovery of total cost;
- (f) if so, the details thereof;
- (g) whether there are reports that tolltax is being collected on such bridges where construction cost has been recovered; and
- (h) if so, the details thereof alongwith the reasons therefor and the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) & (b) Yes, Madam. Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, and for the road stretches/bridges bid out or completed before 5th December, 2008 by the National Highways (Collection of Fees for any person for the use of section of National Highways/Permanent Bridge/Temporary Bridge on National Highways Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge – Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on bridges on the National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government.

(c) & (d) As per the NH (Fee) Rules, 1997 and NH (Fee) Rules, 2008 the collection of Toll was on perpetuity basis. However, with the amendment vide GSR 15(E) dated 12.1.2011 and GRS 756(E) dated 12.10.2011 on all the bridges in which fee were being collected as per NH (Fee) Rules notified before 5.12.2008, in respect of a public funded project, the fee livable would be reduced to 40% in cases where the cost has been recovered. Further the transitional plan amendment vide GSR 756 (E) dated 12.10.2011 shall also be applied to transit the fee collection on under previous rules to the under NH Fee Rules 2008, restricting the annual increase to 25% while applying the NH Fee Rules 2008 to the Bridges, National Highways notified before 05.12.2008.

(e) No, Madam.

(f) Does not arise.

(g) Yes, Madam.

(h) The information of NHAI is at Annexure-I. Even after recovery of capital cost funds are required for Operation and Maintenance. Government has already notified under the amendment to the NH Fee (Determination of Rates and Collection) Rules 2008 that after the recovery of capital cost through user fee realized, in respect of a public funded project, the fee leviable would be reduced to 40% of the user fee for such section of National Highways, bridge, tunnel or bypass as the case may be, to be revised annually in accordance with these rules.